copies are, in fact, distributed at the instance of the sponsoring organisations.

Messages from

In the course of the supplementaries I further stated that a committee was appointed by the Ministry of Works, Housing and Rehabilitation, under the directive of the Cabinet to review the position in regard to the loss suffered by the various journals and periodi-cals, and as a result of the review made by the committee, the print order, size and frequency of some of the journals had been reduced. I find, however, that the primary objective of the review made by the Screening Committee appointed by the Ministry of W.H. & R. is to effect economy in the consumption of paper and not to examine the financial position of the journals or to suggest measures for reducing their losses.

#### PAPERS LAID ON THE TABLE

### NOTIFICATIONS UNDER THE • ESSENTIAL COMMODITIES ACT, 1955

DEPUTY MINISTER THE THE INFORMATION MINISTRY OF AND BROADCASTING (SHRI SHAM NATH): On behalf of Dr. Ram Subhag Singh I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture): -

- (i) Notification S.O. No. 944, dated the 30th March, 1963, publishing the Fertiliser (Control) Amendment Order, 1963.
- (ii) Notification G.S.R. No. 636. dated the 1st April, 1963, publishing the Fertilizer (Movement Control) Amendment Order, 1963.

[Placed in Library. See No. LT-.1234/63 for (i) and (ii).]

### FIRST REPORT OF JOINT COM-MITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI G. RAJAGOPALAN (Madras): Madam, I beg to lay on the Table a copy of the First Report of the Joint Committee of the Houses on Offices of Profit.

### FOURTEENTH REPORT OF COM-MITTEE ON PETITIONS

SHRI P. C. MITRA (Bihar): Madam, I beg to present the Fourteenth Report of the Committee on Petitions dated the 29th April, 1963, in respect of a petition relating to the Super Profits Tax Bill, 1963.

# ALLOTMENT OF TIME FOR CON-SIDERATION OF (MOTION RE THE REPORT OF "THE REGIS-TRAR OF NEWSPAPERS FOR **INDIA**

THE DEPUTY CHAIRMAN: I have to inform Members that, under rule 153 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, the Chairman allotted two and a half hours for the consideration of the Motion regarding the Annual Report (1962) of the Registrar of Newspapers for India.

# MESSAGES FROM THE LOK SABHA

•17 THE OFFICIAL LANGUAGES BILL, 1963

# II. THE BENGAL FINANCE (SALES TAX) (DELHI AMENDMENT) BILL, 1963

SECRETARY: Madam, I have to re port to the House the following Mes ram the Lok Sabha, sage signed by the Secretary of the Lok Sabha: —

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose